

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH :: NEW DELHI

ORIGINAL APPLICATION No. 521 of 2022

IN THE MATTER OF:

SAMPURNA NANDAPPLICANT

VERSUS

STATE OF U.P. & ORS.RESPONDENTS

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Filed by



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BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH : NEW DELHI****ORIGINAL APPLICATION No. 521 of 2022****IN THE MATTER OF:**

SAMPURNA NAND

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....RESPONDENTS

**COMPLIANCE REPORT OF RESPONDENT NO 7 IN TERMS OF
ORDER OF HON TRIBUNAL DATED 17.10.2023.****MOST RESPECTFULLY SHOWETH:**

1. That a matter of Original Application No 521/22, titled Sampurnanand Vs State of UP & Others, pertaining to pollution due to mining and stone crushers in t illegal mining on hills in the area of villages Bhagoti Dei, Sonpur, Biyahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar, District Mirzapur, Uttar Pradesh is under consideration of this Hon'ble Tribunal.
2. That M/s Vijeta Singh Ararji No. 705 ML ,Vill.- Bhagautidei, Teh.- Chunar, Mirzapur mining lease is 1.01 Hectare or 2.50 Acres is impleaded as Respondent No 7 in the said matter of OA 521/2022.
3. That upon hearing the matter on 17.10.2023, this Honble Tribunal was pleased to direct all the Respondent mine lease holders and stone crushers to be allowed to operate in terms of said order.

Hon'ble Tribunal was further pleased to direct as under wide order dated 17.10.2023.

10. "The mining lease holders are directed to file their response regarding compliance with EC/consent conditions including CSR/CER activities and recommendations made by the Joint Committee. The proprietors of stone crushers are also directed to file their response regarding obtaining of consent from UPPCB and compliance with consent conditions including CSR/CER activities and recommendations made by the Joint Committee before this Tribunal with copy to Member Secretary, UPPCB and District Magistrate, Mirzapur by e-mail on or before 30.11.2023 at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF.

11. The UPPCB and District Magistrate, Mirzapur are directed to file report verifying such compliance by the mining lease holders and stone crushers on or before 31.12.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. "

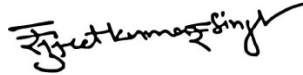
4. That in compliance of order dated 17.10.2023, the Respondent no 7 has submitted his response to UPPCB vide letter dated 11.10.2023. A copy of said response is enclosed as Annexure R 7/ 1.
5. That a team of officials from district administration, UPPCB and Mining Department has inspected the mining side on 30.12.2023, To our understanding the team was satisfied and nothing adverse was found/intimated by the team during inspection at the site. Some additional photographs of the site are also enclosed herewith as

Annexure R 7/2 colly for kind perusal of Hon'ble
Tribunal.

New Delhi

Dated 05.01.2024

Filed By / through



(Sujeet Kumar)

Advocates for R 7

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Mob. No. 9210070726

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH IN NEW DELHI

ORIGINAL APPLICATION No. 521 of 2022

IN THE MATTER OF:

SAMPURNA NAND

VERSUS

STATE OF U.P. & ORS.

...APPLICANT

...RESPONDENTS

AFFIDAVIT

I, M/s Vijeta Singh W/o Shri Hemant Kumar Singh, Vill.- Bhagautidei, Teh.-
Chunar, Mirzapur., do hereby solemnly affirm and declare as under: -

1. That I am mining lease holder for Ararji No. 705 ML, Vill.- Bhagautidei,
Teh.- Chunar, Mirzapur mining lease is 1.01 Hectare or 2.50 Acres and fully
competent to file accompanying Response/ reply.
2. That I am fully conversant with case as derived from record and competent
to swear to this affidavit.
3. That I have read the accompanying response/ reply on my behalf as
Respondent No 4 and have understood the contents thereof. The facts stated
there in are true and correct to the best of my knowledge and nothing has
been concealed there from.
4. That the Annexures are true copy of the originals.



Signature
 10/10/2022
 10/10/2022

विजेरा सिंह

DEPONENT

VERIFICATION:

04 JAN 2024

Verified at New Delhi on day of - , 2023 and the contents of this affidavit are true and correct to the best of my knowledge and belief; nothing materials have been concealed therefrom.

विजेरा सिंह

DEPONENT



CERTIFIED THAT THE DEPONENT
 Shri/Sm/JKm. *Vijay Kumar Shrivastava*
 S/o, W/o,
 R/o.....
 Identifies *Sujit Kumar*
 has *4/1/24*
 on *10/1/24*
 that the *10/1/24*
 have been *10/1/24*
 & correct to this knowledge.

Oath Commissioner, Delhi

Signature

To,
The Director,
Regional Office (Central Region)
Ministry of Environment, Forest & Climate Change (MoEF&CC)
Kendriya Bhavan , 5th Floor, Sector-H
Aliganj, Lucknow (U.P.) 226024

Date:11.10.2023

Subject: Submission of Six Monthly Compliance Report condition of Environmental Clearance (for period of April 2022 to September 2022) Building Stone (Sandstone) Mining Project at Araji No'-705ML Village- Bhagautidei, Tehsil- Chunar & District- Mirzapur (U.P) Area-1.01 Ha

Respected Sir,

In accordance with the condition of Environmental Clearance received from DEIAA, U.P vide letter No. 653/Parya/DEAC/Sandstone/MZP/2018 dated 16 February 2018, we are submitting herewith Six Monthly Compliance Report of stipulated condition of Environmental Clearance (In soft copy "as notification in Gazette of India on 28th November 2018") for the period of April 2022 to September 2022 for above said project.

Thanking you,

Yours faithfully,

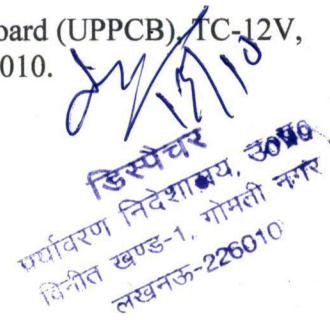


Smt. Vijeta Singh

Enclosures- As above

CC:

- ✓ 1. The Secretary, SEAC, Directorate of Environment of U.P., Dr. Bhim Rao Ambedkar Paryavaran Parisar, Vineet Khand-1, Gomati Nagar, Lucknow.
2. The Member Secretary, Uttar Pradesh pollution Control Board (UPPCB), TC-12V, VibhutiKhand, Gomti Nagar, Lucknow, Uttar Pradesh 226010.


डिस्पेंचर
पर्यावरण निदेशालय, उ.प्र.
विनीत खण्ड-1, गोमती नगर
लखनऊ-226010

To,
The Director,
Regional Office (Central Region)
Ministry of Environment, Forest & Climate Change (MoEF&CC)
Kendriya Bhavan , 5th Floor, Sector-H
Aliganj, Lucknow (U.P.) 226024

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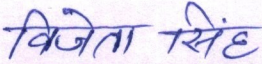
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In accordance with the condition of Environmental Clearance received from DEIAA, U.P vide letter No. **653/Parya/DEAC/Sandstone/MZP/2018** dated **16 February 2018**, we are submitting herewith Six Monthly Compliance Report of stipulated condition of Environmental Clearance (In soft copy "as notification in Gazette of India on 28th November 2018") for the period of **April 2022 to September 2022** for above said project.

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Yours faithfully,


Smt. Vijeta Singh

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2. The Member Secretary, Uttar Pradesh pollution Control Board (UPPCB), TC-12V, VibhutiKhand, Gomti Nagar, Lucknow, Uttar Pradesh 226010.

डाक प्राप्ति रसीद
प्राप्ति दिनांक 13.10.23
प्राप्तकर्ता के हस्ताक्षर
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ



Vijeta Singh <789vijetas@gmail.com>

Sub: Submission of Six Monthly Compliance Report for the Building Stone (Sandstone) mining project named Smt. Vijeta Singh at Araj No'. 705ML Village-Bhagautidei, Tehsil-Chunar, District- Mirzapur, U.P. Area 1.01 Ha for the Period of April 2022 –September 2022 in MoEF&CC

1 message

Vijeta Singh <789vijetas@gmail.com>

Fri, Oct 13, 2023 at 4:28 PM

To: rocz.lko-mef@nic.in

Respected Sir/ Madam,

It is to bring into your kind knowledge that we are hereby submitting the Six Monthly Compliance for the above mentioned project for the period of April 2022- September 2022 in accordance with the Environmental Clearance received from DEIAA, Mirzapur U.P vide letter no'-653/ Parya / DEAC/ Sandstone/ MZP/ 2018 dated 16.02.2018.

Kindly consider it accordingly. Soft copy of the Six Monthly compliance attached.

Regards,
Vijeta Singh.



Six-Monthly Environmental Compliance Apr 22 to Sept 22 Vijeta Singh.pdf

4582K

4945**Six-Monthly Environmental Compliance Report of Stipulated
Conditions of Environmental Clearance****(April 2022 to September 2022)****FOR****Area-1.01 Ha Araj No'-705ML, Building Stone (Sand Stone) Mining Project
Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur(U.P)****EC Letter No:-653/Parya/DEAC/Sandstone/MZP/2018****Submission to:****Ministry of Environment, Forests & Climate Change,
(MoEF&CC)****Submitted by:****Smt. Vijeta Singh****Oct 2023**

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ANNEXURE**ENVIRONMENT CLEARANCE (EC) LETTER**

Chapter-1

INTRODUCTION

1.1 About the Project

Smt. Vijeta Singh has obtained the Environmental Clearance Letter from the District Level Environment Impact Assessment Authority, Mirzapur, Uttar Pradesh for the Mining of Stone along with Associated Minor Minerals at Village Bhagautidei, over an area of 1.01Ha in Tehsil Chunar, District-Mirzapur, Uttar Pradesh vide Ref. No. 653/Parya/ DEAC/ Sandstone/ MZP/2018 dated 16.02.2018

Total area of the mining site is 1.01Ha. The approval for the mining and progressive mine closure plan was obtained from the Directorate of Geology & Mining, Uttar Pradesh vide Letter no-1035/M.P/2016 dated 21.08.2017.

1.2 Purpose of the Report

As per the “Sub Para (ii)” of “Para 10” of EIA Notification 2006, it is stated that “It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter. Six monthly compliance reports should be submitted to the Regulatory Authority of Central and State Government. It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).

The regulatory authorities in this case are, Uttar Pradesh Pollution Control Board, Lucknow Regional Office-MoEF (Lucknow), Directorate of Geology & Mining, Uttar Pradesh and State Level Environment Impact Assessment Authority, Uttar Pradesh. Various scheduled Site Visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB /UPPCB. Samples for water and soil were also collected for further analysis. Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report was prepared by the Team on behalf of Project Proponent; details of which are present in Chapter –2 entitled “Adherence of specific and general conditions”.

This report is supposed to submit after every six month as per the conditions stipulated in Environment Clearance Order. The Environmental assessment has been carried out to verify:

- 1) That the proposed project has not any adverse effect on the project site as well as its surrounding.
- 2) That there is compliance with the conditions stipulated in the Environmental Clearance Letter.

- 3) That the Project proponent is implementing the environmental safeguards in true spirit.
- 4) The non conformity in the project with respect to the environmental implication of the project.
- 5) That the project proponent is implementing the environmental pollution mitigative measures as suggested in approved Mining Plan and Form-1.

1.3 Methodology for Preparation of Report is as follows:

- 1) Study of EC Letter & Related Documents,
- 2) Site Visits by a Team of Experts,
- 3) Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise, Soil & DG Sets
- 4) Analysis of Samples collected during Monitoring,
- 5) Interpretation of Monitoring Results,
- 6) Preparation of Semi Annual Environmental Compliance Report.

1.4 Generic Structure of Report:

- 1) Purpose of the Report, explaining the need of a Compliance Report and Methodology Adopted for preparation of Report.
- 2) Environment Clearance Letter, prescribing all the conditions & guidelines to be followed during construction Phase and Operation Phase of the Project.
- 3) Site Study Report, showing status of the project and site photographs.
- 4) Compliance Report, explaining the entire General & specific conditions in the EC Letter and providing details w.r.t. each condition/ guideline.
- 5) Monitoring Reports & Analysis, showing the level of emission within the project site for various Environment Parameters.

Chapter-2 ADHERENCE TO GENERAL AND SPECIFIC CONDITIONS

2.1 Compliance of Stipulated Conditions of Environmental Clearance

Name of Project	Building Stone (Sandstone) mining project at Araj No'. 705ML Village- Bhagautidei, Tehsil-Chunar, District- Mirzapur, U.P. Area 1.01 Ha
Clearance No.	Ref.No:653/Parya/DEAC/Sandstone/MZP/2018 Dated: 16 th February 2018
Period of compliance Report	April 2022 to September 2022

2.1.1 GENERAL CONDITION:

Sr.No	Conditions	Reply
1	Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall require prior environmental clearance as per EIA notification, 2006.	Project proponent assured to SEIAA that he will follow all the conditions given in Environmental Clearance.
2	No change in the calendar plan including excavation, quantum of mineral and waste shall be made.	Same has been complied.
3	It shall be ensured that mining operation will be done as in approved Mining Plan.	Mining has been carried out as per the approved Mining plan and Project proponent has followed all the conditions given in Environmental Clearance.
4	Mining will be carried out as per the approved Mining plan. In case of any violation of mining plan, the	Mining has been carried out as per the approved Mining plan and Project proponent has followed all the

	Environmental Clearance given by DEIAA will be deemed null & void.	conditions given in Environmental Clearance.
5	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO ₂ , NO _x , monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at website.	Same has been complied and the monitoring result is attached with the Compliance.
6	Data on ambient air quality (RSPM, SPM, SO ₂ , NO _x ,) should be regularly submitted to the Regional office, MOEF GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.	Same was complied and the monitoring report is attached with the Compliance.
7	Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF& CC notification no. GSR/826(E) dt. 16.11.09.	Ambient Air Quality at the boundary of the mine premises is under norms as prescribed and the monitoring report is attached with the Compliance.
8	Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.	Proper water sprinkling and mitigation measures are being taken to control the dust emission.
9	Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs/muffs and health records of the worker shall be maintained.	The workers have been provided the safety measures, which are engaged with Semi Mechanized method. All workers will be provided with ear plugs/muffs.
10	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1991 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.	This is Building Stone (Sandstone) mining project so there is very less amount of waste water generated and it will be used in landscaping and sprinkling.
11	Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be	All the workers have been provided the required safety measures and also be imparted adequate training and

	imparted adequate training and information on safety and health aspects.	information on safety and health aspects under EMP twice a year.
12	Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.	All the safety measures have been adopted to minimize the impact of mining activities.
13	The transportation of the materials shall be limited to day hours' time only.	Same is being followed by the project proponent.
14	Provision shall be made for the housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Same is being followed by the project proponent. Most of the workers will come from nearby villages. However necessary temporary infrastructure and facilities such as mobile toilets, safe drinking water, medical health care etc will be provided.
15	A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	Same has been complied.
16	The Project Proponent shall inform to the DEIAA, MoEF&CC, GoI, Lucknow and Regional Office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Same has been complied.
17	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, Regional Office, State Pollution Control Board.	Same is being complied.
18	The Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents, including Form-1 M, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF&CC, GoI, Lucknow and State Pollution Control Board.	The Environment Clearance for the Project has been issued by DEIAA vide LetterNo'- 653/Parya/DEAC/Sandstone/MZP/2018/ dated 16.2.2018. Since, the Project falls in B2 category, therefore EIA is not required and Public Hearing is exempted. However, EMP report including Form 1m and PFR has been submitted to the District authority.
19	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Bodies, Panchayat and Municipal Bodies as applicable in the matter.	Same has been complied.

20	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur	The EC Letter has been issued by DEIAA, Mirzapur vide Letter No'-653/ Parya/ DEAC/ Sandstone/ MZP/ 2018 dated 16.2.2018. All the required procedures have been followed by the District administration before and after the issue of Environment Clearance.
21	The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.	Noted for the compliance.
22	The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Noted and it will be complied as per direction of DEIAA/Competent Authority
23	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions or Environment (Protection) Act, 1986.	Project proponent agreed with all the conditions of Environmental Clearance.

Specific Conditions:

1	The Environmental clearance will be co-terminus with the mining lease period.	Noted and same will be complied.
2	Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act,1980 as applicable.	EC was issued from DEIAA, Mirzapur vide Letter No'-653/ Parya/ DEAC/ Sandstone/ MZP/ 2018 dated 16.2.2018.. Forest Clearance was taken by the District Administration before the issuance of E.C
3	Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submitted to the DEIAA Mirzapur.	The proposed project is of Minor mineral sandstone. The lease area is 1.01 Ha. The category of this project is B2 .In the study area no schedule 1 Species are found. However, the mitigation and Wildlife Conservation Plan has been taken into account in premises and buffer Zone of lease the area.
4	Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.	As per the EC granted the total no' of workers to be employed are 19. Preference will be given to the local Villagers in comparison to others. The total number of unskilled workers are 9,semi skilled1 and Skilled workers are 9.
5	A 50m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species the raised, Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis	Noted, the proposed project is situated on a hillock. There is no nallah or perennial river passing through the lease area.
6	Sandstone lease ultimate depth of mining should be restricted not more than 20 meter.	Ultimate depth of mine will be complied as per approved mine plan and Mining will be done upto a depth of 20m below the ground level.
7	Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school/agricultural fields etc. (if any in the vicinity) shall be raised.	In this project no shelter belt is required though proper mitigation measures have been taken to minimize the dust pollution, by two times sprinkling of water through tanker and adequate measures as trucks are covered with tarpaulin covers and semi mechanized method is adopted.
8	Blast vibration study shall be carried out and report submitted to the UPPCB/DEIAA.	The proposed project is of Minor Mineral Sandstone. The lease area is 1.01Ha. The project is situated on a hillock. Very small amount of Blasting is required which will be done by Certified Blasters.
9	Personnel exposure monitoring for dust shall be carried out for the worker, and records	Proper maintenance of records of workers engaged has been kept and

	maintained.	mitigation measures are taken for dust suppression through tankers.
10	Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of IT fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program. Company shall provide separate budget for community development activities and income generating programs. This will be in addition to vocational training for individuals imparted to take up self employment and jobs.	Proper Corporate Environment Responsibility is being spend on different social, educational and training programs.
11	Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages. due to mining activity shall be submitted to the Regional Office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.	The proposed Project is of Sandstone. The lease area is 1.01 Ha. The project is situated on a hillock. No impact occurs on agricultural fields due to this project. However Mitigation measures are being taken.
12	Rainwater harvesting shall be undertaken to recharge the groundwater sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.	Noted, the project is situated on a hilly terrain. The rain water will infiltrate or recharge naturally.
13	Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps, if generated, against erosion shall be carried out with geo-textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	The proposed mining area is of mineral Building Stone (Sandstone) .The excavated Mineral is almost saleable. No waste will be generated therefore the provision of dump is not adopted in the mining lease area however a buffer barrier will be left for Mitigation/Prevention purpose.
14	Waste management plan should be in accordance to the approved mining plan. Trenches/garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.	Noted and is being complied. Mining will be done as per Approved mining Plan.

15	Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the comers of the garland drains and de-silted at regular intervals.	Garland drain of appropriate size, gradient and length will be constructed from the Mining pit and the same will be complied.
16	Groundwater in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.	Ground water & surface water has been monitored and the reports are attached with Compliance
17	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry	Nearest habitation is Village Bhagautidei situated approximately One km from the Mining site. Only PUC certified Machineries and vehicles will be used in operational phase of mining activities. Proper Plantation will be done along the haulage road and water sprinkling will be done to settle down the dust particles generated due to vehicular movement and same will be complied.
18	Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to mineral dust etc, shall be carried out. The company shall engage a full time qualified doctor who is trained in occupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including: health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures undertaken (at interval of five years or less) shall be conducted followed by follow up action wherever required.	Occupational health and safety awareness and training programme for workers on impact of mining on their health and precautionary measures like use of personal equipment etc shall be carried out periodically done twice a year.

19	Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.	Noted, Top soil will be scraped or collected from the upper surface of the lease area and used in plantation and landscaping.
20	Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the. Ministry of Environment & Forests on six monthly basis.	No overburden/waste will be generated however statutory buffer zone has been left for prevention purposes. The project site is situated on hillock and surface runoff of rain water flows down towards the nearby agricultural field and get recharged naturally.
21	Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines/other Competent Authority.	Mining is being carried out as per approved Mine plan by DGM, Lucknow.
22	Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Agriculture Department. Herbs and shrubs shall also form a part of afforestation program besides tree plantation. The density of the trees should be in accordance to the approved mining plan shall not be less than 2500 plants per ha. The company shall involve local people with the help of self help group for plantation program. Details of year wise afforestation program including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.	As per EC the plantation will be done along the haulage road in consultation with the local DFO/Agriculture Department and CPCB guidelines will be complied regarding afforestation in selected areas. Details about rehabilitation and afforestation are being attached with compliance as annexures.
23	Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-	Noted, and it will be complied.

	monsoon (November) and winter (January.) and the data thus collected shall be regularly sent to MOEF. Central Ground Water Authority and Regional Director, Central Ground Water Board.	
24	Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.	Proposed project is of Category B2. Monitoring will be done by the concerned authorities. However, required data will be submitted to Competent authority.
25	The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the failing Dam (if any) shall be regularly monitored and report submitted to the RO Ministry of Environment & Forests and the State Pollution Control Board.	Very less amount of waste water will be generated and it will be used in green belt development.
26	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. "Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation. No overloading of mineral for transportation shall be committed. The tracks transporting mineral shall not pass through wild life sanctuary.	Only PUC certified vehicles are allowed in the mining premises, Tarpaulin is being used to cover the transporting minerals.
27	Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any	No requirement of permission from competent authority as the water requirement will be met through RO tankers.
28	Action plan for implementation with respect to suggestions/improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt within six months (no public hearing a conducted for projects less than 5 Ha. area of B2 category)	The proposed project is of Sandstone. The lease area is 1.01 Ha. The project falls under B2 Category. Thus, the project is exempted from Public Hearing.
29	A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.	Noted and will be complied.

30	Solid waste material viz gutkha wrappers, plastic bags glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.	Very small amount of waste material will be generated . It will be stored separately via two bin system and will be disposed of as per Solid Waste Management rules.
31	Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 Ha area of B2 category.	The proposed project is of Sandstone. The lease area is 1.01 Ha. The project falls under B2 Category. Thus, the project is exempted from Public Hearing.
32	Project proponent should maintain a register for information on (a) Quantity of material excavated/ collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.	Noted and being complied.
33	In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.	The Proposed project is a B2 category Project and it is exempted from General Condition.
34	Project does not fall under any buffer zone of no-development as declared/identified under any law.	Noted and complied.
35	33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of afforestation program besides tree plantation. The company shall involve local people for plantation program Details of year wise afforestation program including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, DEIAA Mirzapur every year.	As per EC the plantation will be done along the haulage road in consultation with the local DFO/Agriculture Department and CPCB guidelines will be complied regarding afforestation in selected areas. Details about rehabilitation and afforestation is being attached with compliance as annexures.

Chapter-3 DETAILS OF ENVIRONMENTAL MONITORING

3.0 Monitoring Portfolio:

This report is prepared for the period April 2022 to September 2022 as per EC conditions. The samples were analyzed at NABL approved Environmental laboratory. Following environmental components have been monitored and analyzed.

1. Ambient Air Quality
2. Noise Quality
3. Water Quality
4. Soil Quality

3.1 AMBIENT AIR QUALITY MONITORING

3.1.1 Ambient Air Quality Monitoring Stations

Ambient air quality monitoring has been carried out at 11 locations: Near Office, Loading Area, Haul Road, 100 mt from site, Vill- Bhagautidei, Tehsil-Chunar & District.-Mirzapur. This will enable to have a comparative analytical understanding about air quality and the changes in the air environment in the study area with respect to the condition prevailing. The locations of the ambient air quality monitoring stations are given in Table 3.1.

Table 3.1 Details of Ambient Air Quality Monitoring Stations

Sr. NO:	Location	Location Name/ Description
1	AAQ1	Project site

3.1.2 Ambient Air Quality Monitoring Methodology

Monitoring was conducted in respect of the following parameters:

- Particulate Matter 2.5 (PM2.5)
- Particulate Matter 10 (PM10)
- Sulphur Dioxide (SO₂)
- Nitrogen Dioxide (NO₂)

The air samples were analyzed as per standard methods specified by Central Pollution Control Board

(CPCB) and IS: 5182. The techniques used for ambient air quality monitoring and minimum detectable

levels are given in **Table 3.2**.

Fine Particulate Sampler instruments have been used for monitoring Particulate Matter 2.5 (PM_{2.5} i.e. <2.5 microns), and Respirable Dust Sampler was used for sampling Respirable fraction (<10 microns), gaseous pollutants like SO₂, and NO₂.

Table 3.2 Techniques used for Ambient Air Quality Monitoring

Sr. No:	Parameter	Technique	Technical Protocol
1	Particulate Matter 2.5	Fine Particulate Sampler, Gravimetric Method	SOP No. VEL/SOP/01, Section
2	Particulate Matter 10	Respirable Dust Sampler, with cyclone separator, Gravimetric Method	IS: 5182 (P-23), 2006
3	Sulphur dioxide	Modified West and Gaeke	IS: 5182 (P-6)
4	Nitrogen dioxide	Jacob &Hochheiser	IS: 5182 (P-2)

SOP-As per Laboratory Standard Operating Procedure.

3.1.3 Ambient Air Quality Monitoring Results

The Detailed on-site monitoring results of PM 2.5, PM 10, SO₂ and NO₂ are presented in Table 3.3.

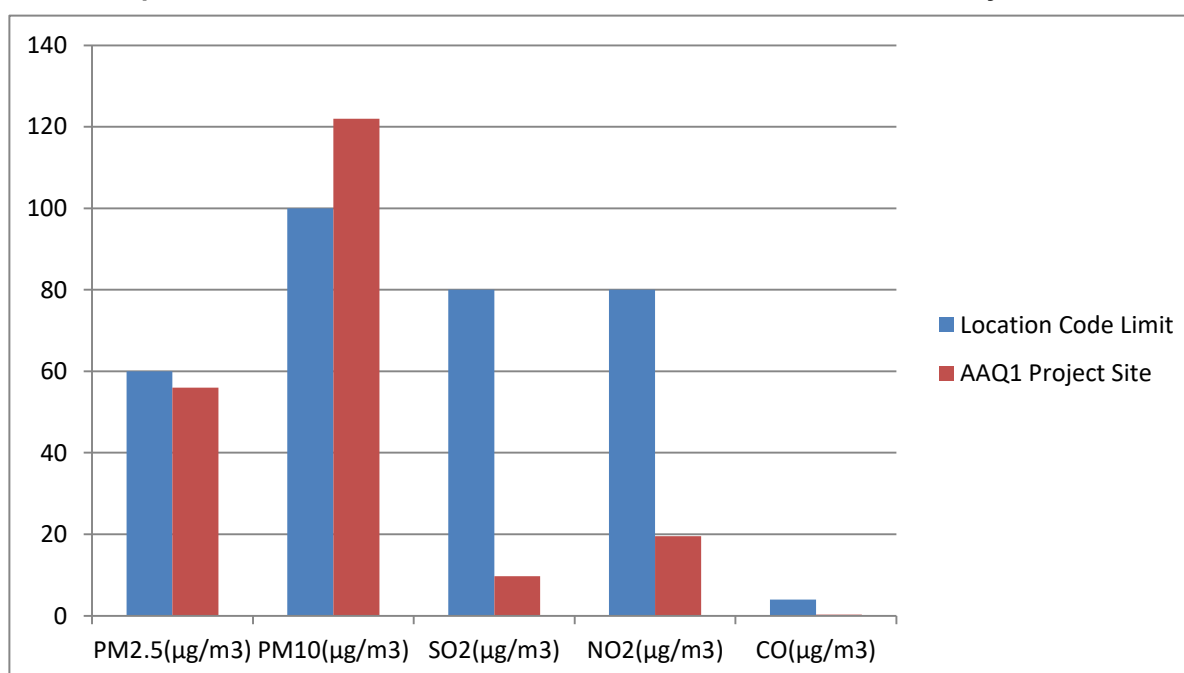
Table 3.3 Ambient Air Quality Monitoring Results

(All results are expressed in $\mu\text{g}/\text{m}^3$)

S. No	Parameter	Method	Results	Unit	Requirement (CPCB limits)*
1.	Particulate Matter as PM _{2.5}	IRDH/SOP/AAQM/01	56.0	$\mu\text{g}/\text{m}^3$	60
2.	Particulate Matter as PM ₁₀	IS 5182 P- 23 (2006)	122.0	$\mu\text{g}/\text{m}^3$	100
3.	Sulphur dioxide as SO ₂	IS 5182 P-02 (2001)	09.7	$\mu\text{g}/\text{m}^3$	80
4.	Nitrogen dioxide as NO ₂	IS 5182 P-06 (2006)	19.5	$\mu\text{g}/\text{m}^3$	80
5.	Carbon monoxide as CO	IRDH/SOP/AAQM/08	<1.0	mg/m^3	4.0

*NAAQS – National Ambient Air Quality Standards; Schedule-VII, [Rule 3 (3B)], [Part II sec.3 (i)] 18.11.2009

Graphical Presentation of location wise variation of Ambient Air Quality



3.1.4 Discussion on Ambient Air Quality in the Study Area

The level of PM_{2.5} and PM₁₀ at Project Site was found to be in higher side with limits of 56.0 µg/m³ and 122.0 µg/m³ respectively. The level of NO₂ and SO₂ at locations was found to be in range of 19.5 µg/m³ and 9.7 µg/m³ respectively. The level of Carbon Monoxide at location was found as CO <1.0 mg/m³. All the results were found to be well within the prescribed NAAQS limits.

3.2 AMBIENT NOISE MONITORING

3.2.1 Ambient Noise Monitoring Locations

The main objective of noise monitoring in the study area is to assess the present ambient noise levels Near Office, Loading Area, Haul Road, 100 mt from site, Vill-Bhagautidei, Tehsil-Chunar, District-Mirzapur due to various construction allied activities. A preliminary reconnaissance survey has been undertaken to identify the major noise generating sources in the area. Ambient noise monitoring was conducted at location at the boundary of the project site as given in Table 3.3.

Table 3.3 Details of Ambient Noise Monitoring Stations

Sr. NO:	Location Code	Location Name/ Description	Present Landuse
1	NQ1	Project Site	Mine Area

3.2.2 Methodology of Noise Monitoring

Noise levels were measured using integrated sound level meter manufactured by Quest Technologies. The integrating sound level meter is an integrating/ logging type with Octave filter attachment with frequency range of 31.5 to 16000 Hz. This instrument is capable of measuring the Sound Pressure Level (SPL), Leq and octave band frequency analysis. Noise level monitoring was carried out continuously for 24-hours with one hour interval starting at 0030hrs to 0030 hrs next day. The noise levels were monitored on working days only. During each hour Leq were directly computed by the instrument based on the sound pressure levels. L_{day}(L_d), L_{night} (L_n) and L_{dn} values were computed using corresponding hourly Leq. Monitoring was carried out at 'A' response and fast mode.

3.2.3 Ambient Noise Monitoring Results

The location wise ambient noise monitoring results is summarized in Table 3.4. The location-wise variation of noise levels are graphically presented in Figure 3.2.

Table 3.4 Ambient Noise Monitoring Results

Sr. NO:	Test location	Day Time- dB(A)		Night Time- dB(A)	
		Results	Limits as per CPCB	Results	Limits as per

			guideline		CPCB guideline
1	Project Site	52.3	75	41.7	70

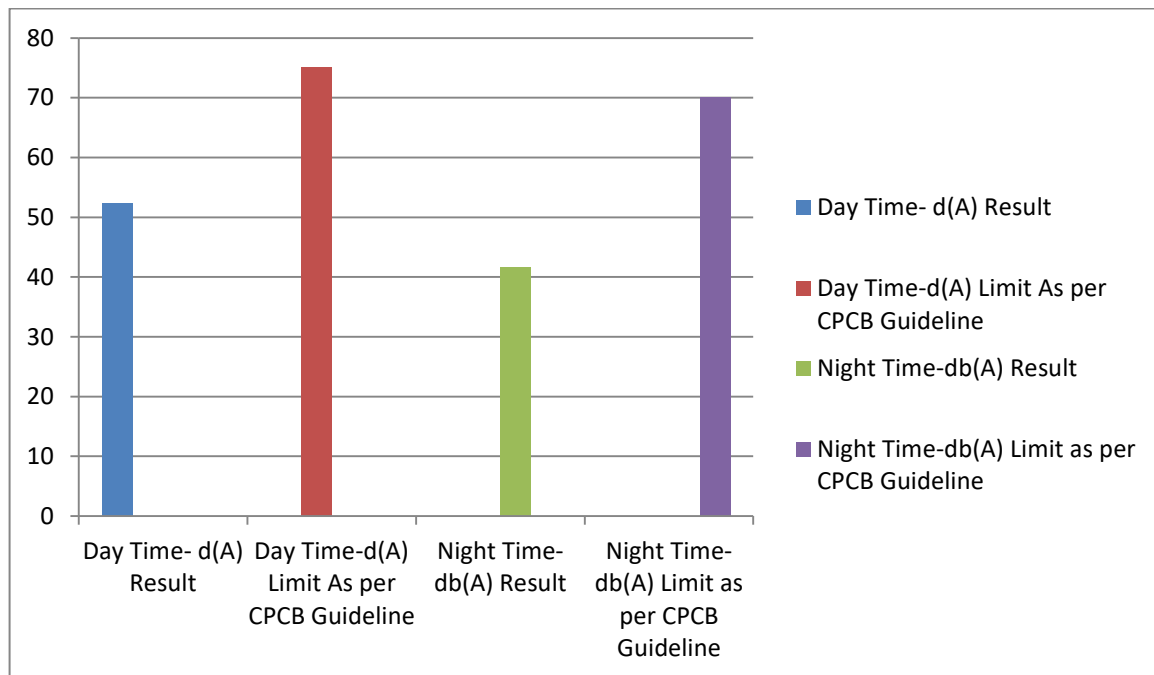


Figure 3.2 Graphical Presentations of Ambient Noise Levels

3.2.4 Discussion on Ambient Noise Levels in the Study Area

Day Time Noise Levels (L_{day}):

The day time noise level at some locations were within the limit due to construction activities for Residential area i.e. 75 db(A).

Night Time Noise Levels (L_{night}):

The night time noise levels at all location were within the limit for residential area i.e. 70db (A)

3.3 GROUNDWATER QUALITY MONITORING

3.3.1 Groundwater Quality Monitoring Locations

Keeping in view the importance of groundwater as an important source of drinking water to the local population, sample of ground water was collected from the project site for the assessment of impacts of the project on the groundwater quality.

Water sample was collected from one location near the project site. The sample was analysed for various parameters to compare with the standards for drinking water as per IS: 10500 for groundwater sources. The details of water sampling locations are given in Table 3.5.

Table 3.5 Details of Water Quality Monitoring Station

Sr. NO:	Location	Location Name/ Description
1	GW1	Near Project Site

3.3.1 Methodology of Drinking water Quality Monitoring

Sampling of ground water was carried out on September 8, 2022. Samples were collected and sampling forms are filled in as per the sampling plan. Sample for chemical analysis were collected in polyethylene carboys. Sample collected for metal content were acidified to <2 pH with 1 ml HNO₃. A sample for bacteriological analysis was collected in sterilized glass bottles. Soon after the completion of sampling, chain of custody sheets for the samples are filled in and then they were transported by road for further analysis. Proper care was taken during packing and transportation of samples. All the samples reached the central laboratory within the holding times for different parameters. After ensuring the same the samples were forwarded immediately for analysis. The samples were analyzed as per the standard procedures specified in 'Standard Methods for the Examination of Water and Wastewater' published by American Public Health Association (APHA) and CPCB. The analytical techniques and the test methods adopted for testing of water are given below:

3.3.2 Ground Water Quality Monitoring Results

The detailed water quality monitoring results are presented in **Table 3.6**

S No.	Parameter	Test Protocol	Results	Unit	Requirements as per IS 10500- 2012	
					Acceptable limits(Max)	Permissible limits(Max)
1.	pH	IS 3025 P-11 1983	8.08	--	6.5-8.5	No Relaxation
2.	Turbidity	IS 3025 P-10 (1984)	1.5	NTU	1	5
3.	Total Hardness	IS 3025 P-21 (2009)	268.0	mg/l	200	600
4.	Total Dissolved Solids (TDS)	IS 3025 P-16(1984)	746.0	mg/l	500	2000
5.	Calcium as Ca	IS 3025 P-40 (1991)	49.6	mg/l	75	200
6.	Magnesium as Mg	IS 3025 P-46 (1994)	35.0	mg/l	30	100
7.	Total Alkalinity as CaCO ₃	IS 3025 P-23 (1986)	344.0	mg/l	200	600
8.	Chloride as Cl	IS 3025 P-32 (1988)	137.0	mg/l	250	1000
9.	Barium as Ba	Annex F of IS:13428	<0.05	mg/l	0.7	No Relaxation
10.	Ammonia as N	IS 3025 P-34 (1988)	<0.1	mg/l	0.5	No Relaxation
11.	Sulphate as SO ₄	IS 3025 P-24 (1986)	73.4	mg/l	200	400
12.	Nitrate as NO ₃	IS 3025 P-34 (1988)	12.4	mg/l	45	No Relaxation
13.	Fluoride as F	APHA, 23 rd Edition	0.33	mg/l	1	1.5
14.	Iron as Fe	IS 3025 P-53 (2003)	0.25	mg/l	1.0	No Relaxation
15.	Aluminium as Al	IS 3025 P-55(2003)	<0.01	mg/l	0.03	0.2
16.	Anionic Detergent	Annex K of IS:13428	<0.05	mg/l	0.2	1
17.	Phenolic Compounds	IS 3025 P-43 (1992)	<0.001	mg/l	0.001	0.002
18.	Boron as B	IS 3025 P-57 (2005)	<0.1	mg/l	0.5	2.4
19.	Chromium as Cr	IS 3025 P-52 (2003)	<0.01	mg/l	0.05	No Relaxation

20.	Lead as Pb	IS 3025 P47 (1994)	<0.01	mg/l	0.01	No Relaxation
21.	Copper as Cu	IS 3025 P42 (1992)	<0.01	mg/l	0.05	1.5
22.	Mercury as Hg	IS 3025 P-48 (1994)	<0.001	mg/l	0.001	No Relaxation
23.	Manganese as Mn	IS 3025 P-59 (2006)	<0.01	mg/l	0.1	0.3
24.	Zinc as Zn	IS 3025 P-49 (1994)	<0.01	mg/l	5	15
25.	Arsenic as As	IS 3025 P-37 (1988)	<0.01	mg/l	0.01	No Relaxation
26.	Nickel as Ni	IS 3025 P-54 (2003)	<0.01	mg/l	0.02	No Relaxation
27.	Cadmium as Cd	IS 3025 P-41 (1992)	<0.001	mg/l	0.003	No Relaxation
13.	Fluoride as F	APHA, 23 rd Edition	0.33	mg/l	1	1.5
14.	Iron as Fe	IS 3025 P-53 (2003)	0.25	mg/l	1.0	No Relaxation
15.	Aluminium as Al	IS 3025 P-55 (2003)	<0.01	mg/l	0.03	0.2
16.	Anionic Detergent	Annex K of IS:13428	<0.05	mg/l	0.2	1
17.	Phenolic Compounds	IS 3025 P-43 (1992)	<0.001	mg/l	0.001	0.002
18.	Boron as B	IS 3025 P-57 (2005)	<0.1	mg/l	0.5	2.4
19.	Chromium as Cr	IS 3025 P-52 (2003)	<0.01	mg/l	0.05	No Relaxation
20.	Lead as Pb	IS 3025 P47 (1994)	<0.01	mg/l	0.01	No Relaxation
21.	Copper as Cu	IS 3025 P42 (1992)	<0.01	mg/l	0.05	1.5
22.	Mercury as Hg	IS 3025 P-48 (1994)	<0.001	mg/l	0.001	No Relaxation
23.	Manganese as Mn	IS 3025 P-59 (2006)	<0.01	mg/l	0.1	0.3
24.	Zinc as Zn	IS 3025 P-49 (1994)	<0.01	mg/l	5	15
25.	Arsenic as As	IS 3025 P-37 (1988)	<0.01	mg/l	0.01	No Relaxation
26.	Nickel as Ni	IS 3025 P-54 (2003)	<0.01	mg/l	0.02	No Relaxation
27.	Cadmium as Cd	IS 3025 P-41 (1992)	<0.001	mg/l	0.003	No Relaxation

Table 3.6 Ground Water Quality Monitoring Results

3.3.4 Discussion on Water Quality in the Study Area

The ground water quality in the project area is observed to be potable; parameters are within the CPCB prescribed limits.

3.4 SOIL MONITORING

3.4.1 Soil Monitoring Locations

The objective of the soil monitoring is to identify the impacts of ongoing project activities on soil quality and also predict impacts, which have arisen due to execution of various constructions allied activities. Accordingly, a study of assessment of the soil quality has been carried out.

To assess impacts of ongoing project activities on the soil in the area, the physico-chemical characteristics of soils were examined by obtaining soil samples from selected points and analysis of the same. Single sample of soil was collected from the project site for studying soil characteristics, the location of which is listed in Table 3.7.

Table 3.7 Details of Soil Quality Monitoring Location

S. No.	Location Code	Location Name/ Description
1	SQ1	Near project Site

3.4.2 Methodology of Soil Monitoring

The sampling has been done in line with IS: 2720 & Methods of Soil Analysis, Part-1, 2nd edition, 1986 of American Society for Agronomy and Soil Science Society of America. The homogenized

samples were analyzed for physical and chemical characteristics (physical, chemical and heavy metal concentrations). The soil samples were collected in the month of September, 2022. The samples have been analyzed as per the established scientific methods for Physico-chemical parameters. The heavy metals have been analyzed by using Atomic Absorption Spectrophotometer.

3.4.3 Soil Monitoring Results

Single sample of soil is collected from the site to check the quality of soil of the study area. The Physico-chemical characteristics of the soil, as obtained from the analysis of the soil sample, are presented in Table 3.7 and 3.8.

S. No.	Parameter	Test Method	Results	Unit
1.	pH	IS 2720 P-26 (1987)	8.30	--
2.	Conductivity	IS 14767 (RA 2016)	428.0	μS/cm
3.	Moisture	IS 2720 P-25(1972)	12.5	% by mass
4.	Water Holding Capacity	IRDH/SOP-SL/07	15.6	%
5.	Specific Gravity	IS 2720 P-3 (1980)	1.91	-
6.	Bulk density	IRDH/SOP-SL/06	1.40	gm/cc
7.	Chloride	IRDH/SOP-SL/14	262.0	mg/kg
8.	Calcium	IRDH/SOP-SL/17	1838.0	mg/kg
9.	Sodium	IRDH/SOP-SL/11	134.0	mg/kg
10.	Potassium	IRDH/SOP-SL/12	52.0	mg/kg
11.	Magnesium	IRDH/SOP-SL/16	155.0	mg/kg
12.	Organic matter	IS 2720 P-22 (1972)	0.54	% by mass
13.	Cation Exchange Capacity(CEC)	IRDH/SOP-SL/09	14.5	meq/100gm
14.	Available nitrogen	IS 14684	40.6	mg/kg
15.	Available Phosphorous	IRDH/SOP-SL/10	7.15	mg/kg
16.	Iron as Fe	IRDH/SOP-SL/22	1320.0	mg/kg
17.	Copper as Cu	IRDH/SOP-SL/21	28.2	mg/kg
18.	Zinc as Zn	IRDH/SOP-SL/20	46.0	mg/kg
19.	Texture	IRDH/SOP-SL/08		% by mass
	Sand		62.2	
	Clay		25.1	
	Silt		12.7	
20.	Sodium Adsorption Ratio(SAR)	IRDH/SOP-SL/13	0.80	By calculation

Table 3.8 Physico-Chemical Characteristics of Soil in the Study Area

SOP-Laboratory Standard operating procedure

#This parameter is not covered in our NABL scope.

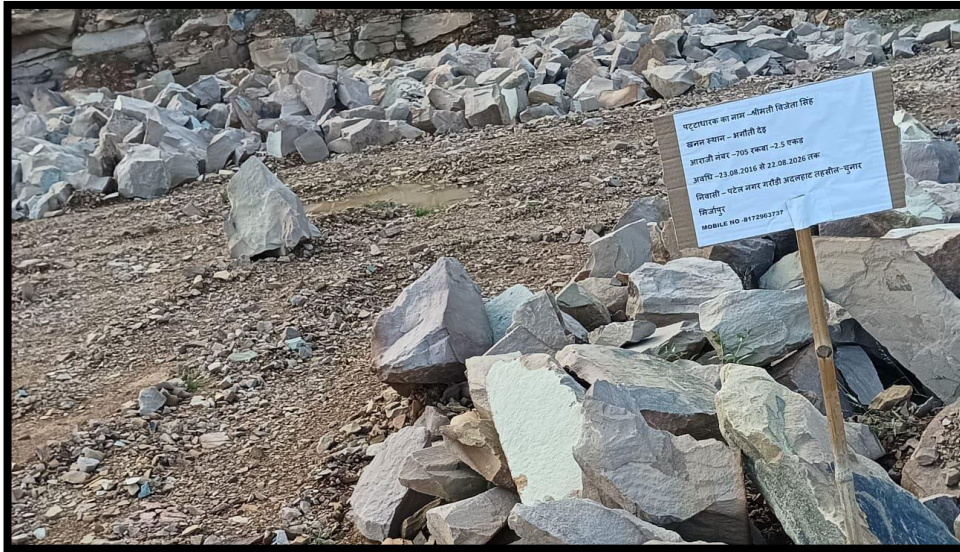
3.4.4 Discussion on Soil Characteristics in the Study Area

The soil in study area is characterized by moderate organic content. The soil quality in the project area has not been affected by the project activities.

3.4.5 Mining Details of mineral excavated from April 2022 to September 2022

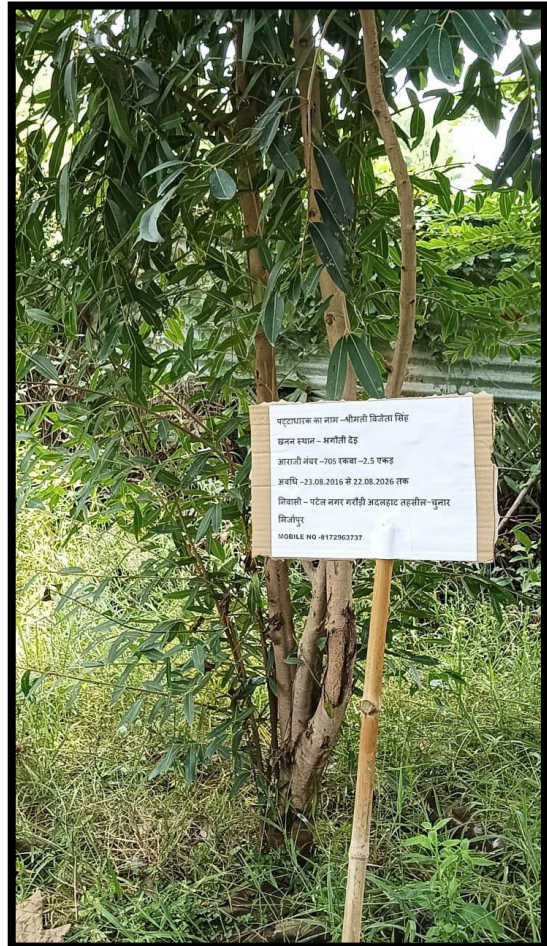
S.No'-	Month	Production
1.0	April 22	8100 m3
2.0	May 22	7900 m3
3.0	June 22	8300 m3
4.0	July 22	8100 m3
5.0	August 22	7900 m3
6.0	September 22	8300 m3
	Total	48600 m3

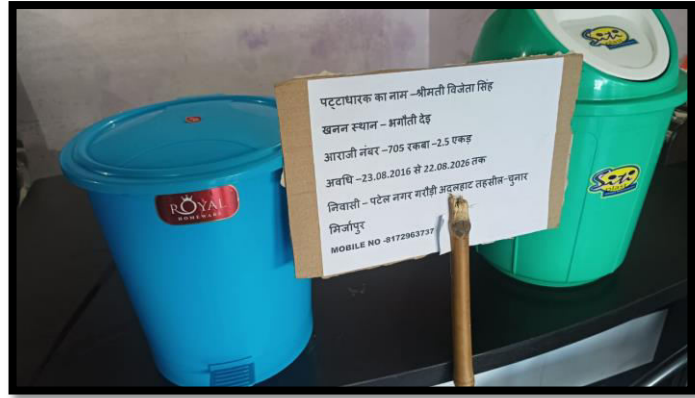
3.5 Site Photographs



Plantation done near the Mining Site







Registered

District Level Environment Impact Assessment Authority, Mirzapur**District Magistrate, Mirzapur**

Chairperson of DEIAA

Collectorate, Mirzapur 231001

Phone : 05442 252480, 05442 252340, 05442 257400

Email : mirzapurminsoffice@gmail.com

To,

Smt. Vijeta Singh**Owner,****W/o Shri Hemant Kumar Singh****R/o Moh.- Patel Nagar (Garaudi),****Post- Adalhaat, District- Mirzapur,****Uttar Pradesh**

Ref. No. 653/Parya/DEAC/Sandstone/MZP/2018

Date: 16.02.2018

Sub: **Environmental Clearance for Sand Stone (Building Stone) Mining at Ararji No. 705ML, Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur. (Lease Area-1.01 Hect. or 2.50 Acres)**

Dear Sir,

Please refer to your application letter dated 30/08/2017 addressed to the Member Secretary, DEIAA Committee, District-Mirzapur. The project proponent also submitted the Undertaking project proponent and consultant that the all information/data submitted with regards to application for environmental clearance is correct and true to best of their knowledge.

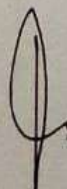
A presentation was made by the project proponent alongwith their consultant Shri Mukesh Suroliya. The proponent through the documents submitted and presentation made, informed the committee that:

1. The environmental clearance is sought for Sand Stone (boulder mining) at Bhukhand Aaraji No. 705ML, Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur, U.P. (Leased Area-1.01 Hect. or 02.50 acres).
2. The mining lease was granted date 23.08.2016 for a period of 10 Years which shall be expired date 22.08.2026.
3. The Project proposal falls under category "B-2" of EIA Notification, 2006 (as amended).
4. The mine lease area located between latitude N Pillar (A) 25°-03'-24.66", (B) 25°-03'-19.36", (C) 25°-03'-19.05", (D) 25°-03'-23.78" and Longitude E Pillar (A) 82°-59'-50.55", (B) 82°-59'-59.51", (C) 82°-59'-58.97", (D) 82°-59'-47.65".
5. Mining will be opencast and Semi-mechanized
6. The water requirement will be limited to 2.95KLD and drinking water is provided through hand pump and bore well.
7. Mining is proposed for Building Stone, Sand Stone and Quartzite as applied. The land used for mining area is stony land in nature and lease area is not covered with any vegetation.
8. The ultimate depth of mining will be 24 meter according to approved mining plan.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. The annual production of 65,000M³ /annum Sand Stone is proposed.
11. All the activities are being carried out semi-mechanically and the operation is restricted to day time only; hence there is no power requirement for the project at site.
12. It shall be opencast semi-mechanized mine. To meet required production wagon drilling deep hole blasting shall be carried out. The blasted material will be handled with excavator & loaded into vehicles. Lessee shall obtained the permission for deployment of Heavy Earth Moving Machinery (HEMM) from the Director, Mines Safety, Varansi Region, Varansi, U.P. under regulation 106(2) of Mines Act 1961.
13. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
14. Regarding the project no litigation is pending in any court.

Based on the recommendations of the District Level Expert Appraisal Committee (meeting held on 08/12/2017) on the above said project, The District Environment Impact Assessment Authority has decided to grant the Environmental Clearance to the title project for collection of 65,000 M³/annum Sand Stone from mining lease Area 02.50 acres (1.01 Hect.) is valid till lease period alongwith following General and specific Conditions:

A. General Condition;

1. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall required prior environmental clearance as per EIA notification, 2006.
2. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
3. *It shall be ensured that mining operation will be done as in approved mining plan.*
4. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will be deemed null & void.
5. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO₂ monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
6. Data on ambient air quality (RSPM, SPM, SO₂, NO₂) should be regularly submitted to the Regional office. MoEF & CC, Gol., Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
7. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF & CC notification noGSR/826(E) dt. 16.11.09.
8. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
9. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM. etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
10. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19th May, 1991 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
11. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
12. Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.
13. The transportation of the materials shall be limited to day hours time only.
14. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
15. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
16. The Project Proponent shall inform to the DEIAA, MoEF & CC, Gol, Lucknow and Regional office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.



17. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, and Regional office, State Pollution Control Board.
18. The Regional Office, MoEF & CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including Form-IM, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF & CC, Gol, Lucknow and State Pollution Control Board.
19. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
20. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur.
21. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.
22. The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
23. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

B. Specific Conditions;

1. The Environmental clearance will be co-terminus with the mining lease period.
 2. Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act, 1980 as applicable.
 3. Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submittal to the DEIAA Mirzapur.
 4. Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.
 5. A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised. Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.
 6. *Sand stone lease ultimate depth of mining should be restricted not more than 20meter.*
 7. Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.
 8. Blast vibration study shall be carried out and report submitted to the UPPCB / DEIAA.
 9. Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained.
 10. Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of IT fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program. Company shall provide separate budget for community development activities and income generating programs. This will be in addition to vocational training for individuals imparted to take up self employment and jobs.
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11. Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.
 12. Rainwater harvesting shall be undertaken to recharge the groundwater sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.
 13. Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps, if generated, against erosion shall be carried out with geo-textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
 14. Waste management plan should be in accordance to the approved mining plan. Trenches / garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
 15. Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.
 16. Groundwater in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
 17. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.
 18. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to mineral dust etc, shall be carried out. The company shall engage a full time qualified doctor who is trained in occupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including; health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures undertaken (at interval of five years or less) shall be conducted followed by follow up action wherever required.
 19. Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
 20. Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall
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- continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the, Ministry of Environment & Forests on six monthly basis.
21. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines / other Competent Authority.
 22. Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation -with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation program besides tree plantation. The density of the trees should be in accordance to the approved mining plan shall not be less than 2500 plants per ha. The company shall involve local people with the help of self help group for plantation program. Details of year wise afforestation program including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.
 23. Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January.) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.
 24. Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.
 25. The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the falling Dam (if any) shall be regularly monitored and report submitted to the RO, Ministry of Environment & Forests and the State Pollution Control Board.
 26. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments.. Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.
 27. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
 28. Action plan for implementation with respect to suggestions / improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)
 29. A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.
 30. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.
 31. Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category)
 32. Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.
 33. In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.
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34. Project does not fall under any buffer zone of no-development as declared/identified under any law.
35. 33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of afforestation program besides tree plantation. The company shall involve local people for plantation program. Details of year wise afforestation program including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, DEIAA Mirzapur every year.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Air (Prevention & Control of Pollution) Act, 1981; the Environment (Protection) Act, 1986 and the Public liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Honble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The DEIAA/SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of DEIAA/ SEIAA/ MoEF may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Arvind Chauhan)
Member Secretary,
DEIAA, Mirzapur (U.P.)/
SDM-Sadar, Mirzapur

No. 653...../Parya/DEAC/ Sandstone/MZP/2018 Dated: As Above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. The Chairman SEIAA Dr. Bheem Rao Ambedkar Paryavaran Parisar, Directorate of Environment Uttar Pradesh.
3. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
4. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-A, Aliganj, Lucknow.
5. Director, Department of Geology & Mining, U.P. Lucknow.
6. District Magistrate, Mirzapur, U.P.
7. The Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.
8. Copy for Web Master/Guard file.

16/02/18
Member Secretary,
DEIAA, Mirzapur (U.P.)/
SDM-Sadar, Mirzapur



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

183944/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023

Date: 05/07/2023

To,

M/s

SMT. VIJETA SINGH(SAND STONE)

ARAZI NO. 705 ML, AREA-1.01 Ha, VILL. BHAGAUTIDEI,
TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.),

Application Id-
21092708

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SMT. VIJETA SINGH(SAND STONE)** located at **ARAZI NO. 705 ML, AREA-1.01 Ha, VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR(U.P.)**, subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SMT. VIJETA SINGH(SAND STONE) **granted for the period from 05/07/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	75000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Sand Stone)- 75000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at ARAZI NO. 705 MI, VILL. BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide letter no. 653/Parya/DEAC/Sandstone/MZP/2018 dated 16.02.2018 and submit its compliance report to UPPCB.
3. The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 Sampooranand Vs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.
4. In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.
5. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
6. The proponent shall submitted compliance report of condition imposed in EC within every six month.
7. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
8. The proponent shall establish Water sprinkling arrangement for dust suppression.
9. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
10. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
11. If the lease agreement expires prior to 31.12.2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
12. Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.
13. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
14. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
15. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
16. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
17. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
18. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
19. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
20. Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)
21. The dust suppression measures like water spraying will be done on the haul roads and working areas.
22. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
23. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
24. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time

to time.

25. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.

26. Consent fees if revised, shall be payable by industry from the date of its applicability.

27. Industry shall comply with the relevant provisions of Environmental Laws.

28. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

PHOTOGRAPHERS OF PILLARS





PHOTOGRAPHS OF PLANTATION







**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH :: NEW DELHI
ORIGINAL APPLICATION No. 521 of 2022
IN THE MATTER OF:**

SAMPURNA NAND

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

KNOW ALL to whom these presents shall come that I/We Vijeta Singh

the above named Sujeet Kumar DP 46/2011 do hereby appoint.

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHERE OF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this _____ day of _____ 20__.

Sujeet Kumar Singh
Advocate

Client

विजेता सिंह
Client